IN THE CENTRAL ADMEDISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1600/95.

Dt. of Decision : 17-06-98.

- 1. ISRO Drivers' Association, Sriharikota, Nellore District, rep. by its Secretary Mr.M.Kotaiah
- 2. K.Nagaraja

.. Applicants.

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- 1. The Union of India, rep. by Joint Secretary to Govt. of India, Dept. of Space, Bangalore.
- 2. The Administratove Officer-II Recruitment Section, ISRO: SHAR Centre, Dept. of Space, Govt. of India, Sriharikota, Nellore District.
- 3. The Director, SHAR Centre, Sriharikota, Nellore District.

.. Respondents.

Counsel for the applicants : Mr.M.V.Krishna Mohan

Mr.N.R.Deveraj, Sr.CGSC.

CORAM: -

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Jan

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI FARAMESHWAR : MEMBER (JUDL.

Heard Mr.M.V.Krishna Mohan, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

There are two applicants in this OA. The first applicant

- is the ISRD Drivers' Association, Sriharikota represented by its Secretary and the second applicant is LVD working under R-3.
- 3. They have filed this OA for the following reliefs:-
- (1) To declare that the existing LVD-A members of applicant Association (44) are eligible for being considered for promotion as HVD-A without insisting on the experience of driving heavy vehicles as per rules applicable to them prior to 2-3-95 and consequently
- (2) to direct the respondents to call for the applications from the existing LVD-A members of applicant Association and consider their claim for being promoted as HVD's in the present vacancies without the requirement of Heavy Vehicle Driving experience.
- 4. We have heard the learned counsel for the applicant for some time. Subsequently, the learned counsel for the applicant submitted that he is withdrawing this OA and that they would file fresh OA challenging the circular issued in September, 1995. The applicants have

the department to grant them the prayer. Without a proper challengt kert chicken.

Challengt kert chicken

preser which he feels to detrimental to his interest. It is not possible for us to give any direction in this connection. Further even if the prayer is emended to challenge the necessary circular, the OA has to be re-returned for giving reasons that challenge the particular circular.

Further the OA itself will undergo change if it has to be amended. Hence, we are of the opinion that it is

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further measures in case they is interested to challenge the letter which are detrimental to his interest.

- is not maintainable. Probably ********* having such an adequate expertise in the administrative law they could have stated so at the time of admission itself. In any case, now that the applicants submit that they will withdraw this OA and file a fresh OA, there is no need further to go into the details of this case.
- 7. In the result, the CA is disposed of as withdrawn.

 But the applicants is are at liberty to file a fresh OA challenging that the orders which are detrimental to his interest in accordance with law if so advised. If such a fresh application is filed then the period from 26-12-95 to till the date will not seems be counted for the purpose of limitation. No costs.

(B.S.JAL PARAMESHWAR)
MEMBER (JUDL.)

17628

Dated: The 17th June, 1998. (Dictated in the Open Court)

(R. RANGARAJAN) MEMBER(ADMN.)

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Copy to:

- 1. The Joint Secretary to Goyt. of India, Dept. of Space, Bangalore.
- 2. The Administrative Officer-II, Recruitment Section, ISRO, SHAR Centre, Dept. of Space, Sriharikota, Nellore Dastrict.
- 3. The Director, SHAR Centre, Sriharikota, Nellore District.
- 4. One copy to Mr.M.V.Krishna Mohan, Advocate, CAT, Hyderabad.
- 5. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, Hyderabad.
- 6. One copy to D.R(A), CAT, Hyderabad.
- 7. One copy to HBSJP, (M)(J), CAT, Hyderabad.
- 8. One duplicate copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND .

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :

DATED: 17608

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

D.A.NO. 1600 (25

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLEWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJÈSTED

NO ORDER AS TO COSTS

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केन्द्रीय प्रमासनिक अधिकरण Central Administrative Tribunal प्रमुख / DESPATCH

2.9 JUN 1998

हैदराशद न्यायपीट HYDERABAD BENCH